

## FORM B

### PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES

(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

31<sup>st</sup> December 2024

To  
The Interim Resolution Professional / Resolution Professional  
Deepti Amit Thite  
Office No. 204, Silver Mist Apartment Condominium,  
Sadashiv Peth, Pune 411030

From  
Balaji Formalin Private Limited  
T.F. 302, Dev Arc, Opp. Big Bazar,  
Nr. Fun Republic, S.G. Highway,  
Satellite, Ahmedabad – 380058  
Gujarat, India

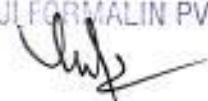
**Subject:** Submission of proof of claim.

Madam/Sir,

Balaji Formalin Pvt. Ltd., hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of Mega Process Technology Private Limited. The details for the same are set out below:

PARTICULARS	
1. NAME OF OPERATIONAL CREDITOR	BALAJI FORMALIN PRIVATE LIMITED
2. IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR  (If an incorporated body provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	U24116GJ2002PTC40401
3. ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	T.F. 302, DEV ARC, OPP. BIG BAZAR, NR. FUN REPUBLIC, S.G. HIGHWAY, SATELLITE, AHMEDABAD, GUJARAT, INDIA, 380052 <a href="mailto:ACCOUNTS@BALAJIFORMALIN.COM">ACCOUNTS@BALAJIFORMALIN.COM</a>
4. TOTAL AMOUNT OF CLAIM  (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	1,26,96,800

FOR, BALAJI FORMALIN PVT. LTD.



DIRECTOR

PARTICULARS		
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	INVOICE DATED 23 <sup>RD</sup> JANUARY 2018.
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	CP (IB) NO. 690/2024 ORDER DATED 30 <sup>TH</sup> OCTOBER 2024 BY THE NATIONAL COMPANY LAW TRIBUNAL SPECIAL BRANCH, COURT-I
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	THE CORPORATE DEBTOR HAD ENGAGED THE OPERATIONAL CREDITOR FOR SERVICES OF PROJECT IDENTIFICATION AND LOCAL ASSISTANCE FOR A DIARY PROJECT OF PANCHAMAHAL DISTRICT CO.OP. MILK PRODUCERS UNION LIMITED (PDCMPUL) VIDE ASSOCIATION AGREEMENT DATED 3 <sup>RD</sup> OCTOBER 2015. AS PER THE ASSOCIATION AGREEMENT, THE OPERATIONAL CREDIT WOULD BE PAID A 5% COMMISSION OF THE ORDER VALUE AS CONSIDERATION FOR THE SERVICES PROVIDED. THE INVOICES AGAINST THE SERVICES WERE RAISED ON 23 <sup>RD</sup> JANUARY 2018. HOWEVER, TILL DATE, THE CORPORATE DEBTOR HAS NOT PAID THE AMOUNT.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	N/A
9.	DETAILS OF:  a. any security held, the value of security and its date, or  b. any retention of title arrangement in respect of goods or properties to which the claim refers	N/A
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ACCOUNT NO. : 101099190002 HSBC IFSC : HSBC0380002
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	1. LEDGER EXTRACT OF CORPORATE DEBTOR AND CONFIRMATION OF BALANCE. 2. LETTER FROM CORPORATE DEBTOR TO BALAJI FORMALIN. 3. UNPAID TAX INVOICE
Signature of operational creditor or person authorised to act on his behalf <i>[Please enclose the authority if this is being submitted on behalf of an operational creditor]</i>		
Name in BLOCK LETTERS MUKESH RATANLAL GUPTA		

FOR, BALAJI FORMALIN PVT. LTD.



DIRECTOR

<b>PARTICULARS</b>
Position with or in relation to creditor <b>DIRECTOR</b>
Address of person signing B/504, ASHAWARI TOWER, B/H. FUN REPUBLIC, S.G. ROAD, AHMEDABAD – 380015

\*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

#### DECLARATION

I, Mukesh Ratanlal Gupta, currently residing at B/504, ASHAWARI TOWER, B/H. FUN REPUBLIC, S.G. ROAD, AHMEDABAD – 380015, hereby declare and state as follows:-

1. Balaji Formalin Pvt. Ltd., the corporate debtor was, at the insolvency commencement date, being the 30th day of October 2024 actually indebted to me in the sum of Rs. 1,26,96,800
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below:
  1. Ledger Extract of corporate debtor and confirmation of balance.
  2. letter from corporate debtor to balaji formalin.
  3. unpaid tax invoice
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following: N/A

Date: 31<sup>st</sup> December 2024

Place: Ahmedabad

FOR, BALAJI FORMALIN PVT. LTD.

(Signature of the claimant)

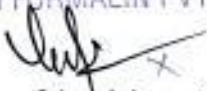
DIRECTOR

VERIFICATION

I, *Mukesh Ratanlal Gupta* the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Ahmedabad on this 31st day of December 2024.

FOR, BALAJI FORMALIN PVT. LTD.

  
(Signature of the claimant)

DIRECTOR

*[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].*